

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNL
WESTERN ZONE BENCH, PUNE.**

Original Application No. 14/2023

Vanshakti and Anr. Applicant

Vs.

Chief Conservator of Forests, Thane and Ors. Respondent

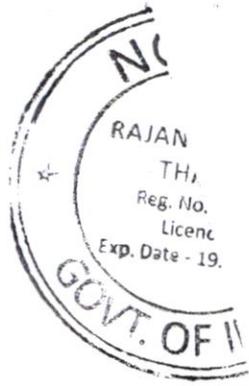
AFFIDAVIT – IN – REPLY OF THE RESPONDENTS

I, Mr. Chandrakant Bango Bhoir, age – 63 years, occupation – Agriculturist, having my address at – House No. 140, Village – Vedhepada, Post – Vajreshwari, Taluka – Bhiwandi, District - Thane, the Secretary of the Vajreshwari Shikshan Prasarak Mandal do hereby state on solemn affirmation as under:-

1. I say that I am conversant with the subject matter of the present Application filed by the Applicant abovenamed. I say that, I have read the contents of the present Application alongwith its Exhibits. I am filing this Affidavit on the basis of the information and record available in the office of the Trust "Vajreshwari Shikshan Prasarak Mandal" (hereinafter be referred as "**the said Trust**") pertaining to the issues involved in this Application and also on the basis of my personal knowledge which I gained after going through the relevant case papers and I believe the same to be true. I say that, I am filing this affidavit in reply for the limited purpose of opposing admission of the present Application and grant of any interim relief therein as well as to place before this Hon'ble Court the facts, material and documents suppressed by the Applicant while filing the said Application. I also crave leave of this Hon'ble Tribunal to file a detailed Affidavit in reply if and when necessary.



2. I say that the present Application is false, frivolous and vexatious. The present Application is neither maintainable on facts nor in law as framed and filed and hence the same deserves to be dismissed with costs. I say that the Applicant has suppressed material facts of the case, hence his application is deserving to be dismissed with cost, on this ground itself.
3. At the outset I say that the present Application is filed by the Applicant is misconceived and filed by the Applicant suppressing material facts before this Hon'ble Tribunal. I say that on reading of the synopsis filed along with the Application itself the mischief of the Applicant can be seen. I say that in the synopsis at serial No. 2, the Applicant has mentioned that "Letter Written by R-3 to R-2 informing that no construction permission can be granted as Survey No 106 is a forest land." I say that upon reading of the said Letter it can be seen the permission is refused in view of lacunas mentioned in Letter at Serial No. 5. I say that said letter is concerning Survey No. 107 and not in concerning Survey No. 106. I say that the Applicants have approached this Hon'ble Tribunal with hidden aims and goals. And for fulfilling those the Applicants are making use of this Hon'ble Tribunal by making false and misleading submissions.
4. I say that admittedly the Survey Nos. 107B and 107C are owned by the Respondent No. 5. Admittedly said lands are allotted to the Respondent No. 5 for non-agricultural purpose. Admittedly the Respondent No. 5 is running a School in a building constructed over some portion of Survey No. 107C. The Respondent No. 5 categorically clarifies that the Respondent No. 5 has obtained all permissions for constructions over Survey No. 107C of Village Ganeshpuri and the Respondent No. 5 has not at all carrying out any hill cutting or cutting any tree and/or carrying out any illegal construction over Survey No. 106. Still in entire application/complaint the Applicants are representing as the construction is going on Survey No. 106, which false to their own knowledge.



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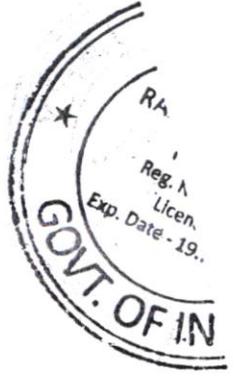
application of the Applicant and the Applicant is put to the strict proof thereof.

9. I say that the Applicant has preferred present Application seeking demolition and removal of alleged the entire unauthorized and illegal structure constructed on forest lands situated at Survey No. 106, village – Ganeshpuri, Taluka – Bhiwandi, District - Thane. I say that the said ground itself is baseless and concocted. Hence it is denied the Applicant is put to the strict proof thereof.

10. Without prejudice to whatever stated herein above, the paragraph wise reply of the Respondent No. 5 is as under –

a. With reference to paragraph Nos. 1 to 5 the Respondent No. 5 states that it is matter of record, hence does not deserve any comment from my side. The Respondent No. 5 deny that it is a private party that is engaged in the hill cutting and deforestation at Survey No. 106, Village – Ganeshpuri. I say that Respondent No. 5 is also a Public Trust duly registered under the provisions of the Maharashtra Public Trust Act, 1950, with PTR No. E - 171 having its Registered office at the address mentioned against its name in the Cause Title of the present Application. I hereby deny that the Respondent Trust is engaged in the hill cutting and deforestation at Survey No. 106, Village - Ganeshpuri. As clarified above no work is undertaken over Survey No. 106, hence question of degradation/cutting of hill over said Survey number and illegal deforestation on reserved forest being undertaken by the Respondent No. 5 ever arise. And is denied in toto. I hereby make categorical statement that we have nothing do with Survey No. 106.

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- b. With reference to paragraph Nos. 6, I say that contents therein are true.
- c. I say that with reference of paragraph No. 7 of the Application, it is denied that illegal construction is carried on survey No. 106. I say that the school is being constructed over some portion of Survey No. 107C and now on remaining portion of Survey No. 107C further construction is started. Hence contents of the said paragraph No. 7 are denied in toto and the Applicants are put to the strict proof thereof.
- d. With reference to contents of paragraph Nos. 8 and 9 are denied for want of personal knowledge. I reserve my rights to comment on it as and when required, after making inquiries with the concerned offices and reserve my right to file additional reply.
- e. With reference to contents of paragraph Nos. 10 and 11 of the Application, I deny the contents therein in toto and the Applicants are put to the strict proof thereof. I say that the Respondent No. 5 has not carried out any construction over reserved forest Survey No. 106 nor the Respondent No. 5 is proceeding with any construction over Survey No. 106.



At the cost of reApplication, I say that the construction is going on Survey No. 107C only, which is a deforested land. I hereby deny that" the Respondent No. 5 has not only retaining illegal construction of its structure on the reserved forest at land at Survey No. 106 but has in fact, proceeded with further expansion of such structure by carrying out deforestation removal of forest shrubs and trees, cutting and degradation of the forest

Rajani Pathak

hill, removal of top soil of the forest and replacing it with RCC structure that involves concretization and flattening of forest soil.”

I say that the old structure of School building of the Respondent No. 5 is standing on Survey No. 107C and is an authorized structure and house number is being given to the said building i.e., house No. 502 by Group Grampanchayat Ganeshpuri. I say the immediately next to the old structure the portion of Survey No. 107C exists and after obtaining permissions from different authorities and in the year 2022, the construction of new building on remaining portion of Survey No. 107C is started. Hence no construction is going on Survey No. 106.

f. I say that sometime in the year 1968, the Government of Maharashtra transferred plots bearing Survey Nos. 107B and 107C, lying being and situated at Village – Ganeshpuri, Taluka – Bhiwandi, District – Thane, in favour of the Respondent trust on ownership basis for educational purpose.

g. I say that in the year 1970, the Respondent Trust constructed “Vajreshwari Shikshan Prasarak Mandal, Vajreshwari’s New English School” School at Ganeshpuri Chowk, Village - Ganeshpuri over some portion of plot bearing Survey No. 107C, lying being and situated at Village – Ganeshpuri, Taluka – Bhiwandi, District – Thane. I say that since then so many Schedule tribe children and other children from Village Ganeshpuri, Vajreshwari and other surrounding village got educated. I say that presently due to efflux of time, the condition of building of the school is getting effected.



Rajani Pathak



h. I say that considering the said condition of the building, the Committee of Trustee of the Trust passed a resolution to presently undertake construction of building over the remaining area of plot No. 107C of Ganeshpuri by name Vajreshwari Shikshan Prasarak Mandal's Bhagwan Nityanand Senior College, in order to accommodate existing school children and to further start a Senior College. I say that entire story and letters/complaints issued by the Applicants are imaginary and concocted. I say that even on the basis of photographs also, it can be seen that the construction is happening on the land on the northern side of the road separating both the Survey numbers.

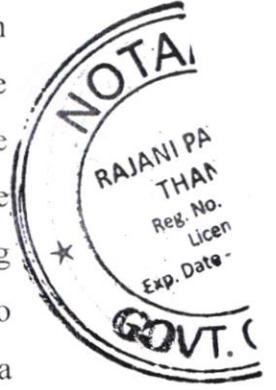
i. I further state that the construction of new building is undertaken for the safety and better comfort of the student studying in the school. As such so called apprehension expressed in the said paragraph is imaginary and if at all the Applicants are so much concerned about the children, they should support the Respondent No. 5 in construction activities rather than filing baseless litigation resulting financial losses to the Respondent No. 5.

j. I hereby deny that Respondent No. 5 is undertaking any deforestation and denuding of forest lands, in an illegal manner. I say that the Respondent No. 5 has obtained permission for cutting trees over land bearing Survey No. 107C and has also obtained permission from Tahasildar for excavation by paying required royalty. As such the allegations made in both paragraph Nos. 10 and 11 are baseless and are denied in toto.

k. With reference to paragraph No. 12, I say that contents of said paragraph No. 12 are denied in toto. I say that on bear reading of the said letter is can be noted that the permission is sought in



respect of Survey No. 107C and not in respect of Survey No. 106. Further, the permission was denied only because the revised plan was not submitted. But one thing to clear here is that the permission of the collector is not requirement for undertaking the construction, as very allotment of land was for education purpose and presently we are constructing school & collage building thereon. Hence the use of land is not changed. Therefore, no permission for change of use is required. However, for starting a senior collage, there are some specific measurements of class rooms and whatever plans are being given to the collector are in respect of the measurements. I say that documents speaks for itself, hence the allegations concerning rejection permission vide letter dated 23.03.2022 by the Respondent No. 3 because the Land Survey No. 106 is imaginary and clearly misleading.



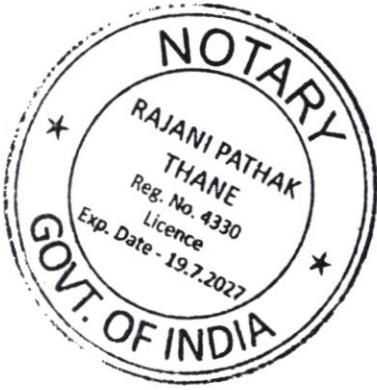
l. With reference to paragraph Nos. 13 to 15, I say that entire contents are denied in toto. I say that the Respondent No. 5 has not undertaken any illegal construction, the Applicants are put to the strict proof thereof. I deny the contents of the both the alleged complaints of the Applicants and the Respondent No. 5 has given detailed reply to the said misleading complaints, in details. I say that said reply also be treated as part and parcel of the present reply. I categorically deny that the Respondent No. 5 trust has violated article 21 of the constitution. Hereto annexed and marked as "Annexure - 1" is the copy of said reply of the Respondent No. 5 alongwith documents filed therewith.

m. With reference to the representation mentioned at paragraph No. 13, i.e. representation dated 24.08.2022, it can be clearly seen that said the forest office has already investigated the issue and has come to conclusion that the complaint of the Applicants is

[Handwritten Signature]



baseless. And deliberately the Applicants avoided to annexed said letter of forest officer issued him and adverse inferences can be drawn against them. I say that it is the misunderstanding/deliberate confusion created by the Applicants that the school of our Trust is standing on Survey No. 106, but in reality our school is on survey No. 107C. After allotment of said Survey numbers, land survey and measurements and boundaries as been done and then with help of google maps boundaries are marked. Further our trust is occupying said survey number with the school standing on some portion thereon for last "50" years, after measurement and marking boundaries. Today the Applicants coming with a case that the survey which our trust is occupying is not survey No. 107. Such pleading cannot be accepted. I say that recently the Talathi Saza having jurisdiction over Ganeshpuri, visited Survey numbers where construction school undertaken by our Trust, took help of JIOTAG to take photographs and also with help of GPS and has prepared a report, wherein he has clearly mentioned that work of construction is going on over Survey Nos. 107B and 107C of Village – Ganeshpuri, Taluka – Bhiwandi, District – Thane. Hereto annexed and marked as "Annexure -2" is the copy of the said report dated 29/12/2022, prepared by Talathi saza, Akloli, Taluka – Bhiwandi, District – Thane.



11. With reference to paragraph No. "16", grounds stated therein. I say that the grounds carded out in the said paragraph No. "16" from subparagraph No. "(A)" to "(H)" are without any legal basis and are not sustainable in law.

12. I say that the Applicants have no locus standi or their has arisen no cause to them to present Application and as stated above the lands over

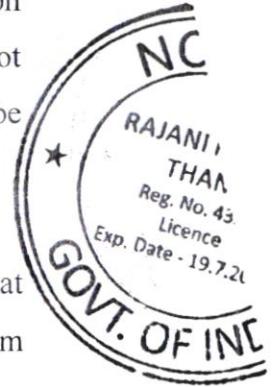
which construction activities are going on is a deforested land hence, the present application is not maintainable and as stated in paragraph No. "17", the remedy provided as per the provisions of NGT act is not available for the Applicant. Hence application is deserving to be rejected for want of Jurisdiction.

13. With reference to paragraph No. "18" of the Application, I say that those are legal submissions which do not deserve any comment from my side.

14. With reference to paragraph No. 19 of the Application, about limitation, at the cost of reptation, I say that as pleaded in the Application, the cause of action first arose on 25/05/2022, when the Applicant No. 2 sent his first email. As such the clock of limitation started from 25/05/2022 itself, hence, the limitation ended on 25/11/2022. As such the Application of the Applicant is barred by the law of limitation.

15. I say that no case is made out by the Applicants to invoke the Jurisdiction of this Hon'ble Tribunal.

16. With reference to prayer clause Paragraph No. 23 (a) to (j) of the Application, I oppose the same and humbly submit that, the prayers mentioned therein are not maintainable and the Applicants are not entitled to any reliefs as prayed by her in the said paragraph for the reasons given by me in the above Paragraphs of this Affidavit in Reply. I submit that the Applicants do not have any cause of action to file this Application and the present Application is filed with the sole intention of unnecessarily harassing the trustees of the Respondent No. 5 for no reason at all. Hence the present Application deserves to be dismissed with orders as to compensatory costs to me.



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17. I say that no cause of action has arisen to the Applicant to seek any reliefs. I say that the Applicant has miserably failed to make out any case, much less prima facie one to claim the reliefs as prayed in the said paragraph. I say that the passing of any order as prayed in the said clause will only amount to the abuse of process of law and misuse of Tribunal but will result in huge financial losses to the Respondent Trust and danger to the lives of students studying therein. I say that no harm and/or injury would be caused to the Applicant if the prayers, as falsely prayed by them are refused and the Application is dismissed by this Hon'ble Tribunal.

18. I say that the averments of the present Application and the documents annexed therewith which have not been specifically dealt with by me herein above may not be taken to have been admitted by me and the same are hereby denied by me in toto.

19. I say that the copy of the present Application is served upon me on 20/02/2023, as such within such a short time, I am filing present reply to deal with the interim prayers of the Applicant. But I crave leave of this Hon'ble Tribunal to file additional affidavit in reply if and when found necessary.

20. I humbly state and submit that on the face of it the present Application is the gross misuse of the process of this Hon'ble Tribunal as it does not disclose even a prima facie cause of action against the Respondents.

Thus, in view of the above, I humbly submit that, the present Application filed by the Applicant been totally devoid of any substance, the Applicant are not entitled to any relief much less the relief as prayed for in the present Application. The said Application therefore, deserves to be and be dismissed with compensatory costs.



Whatever stated hereinabove is true and correct to the best of my knowledge and belief.

Solemnly affirmed at Thane }
This 10th day of March 2023 }

Deponent



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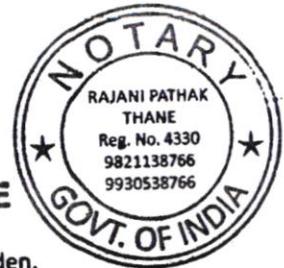
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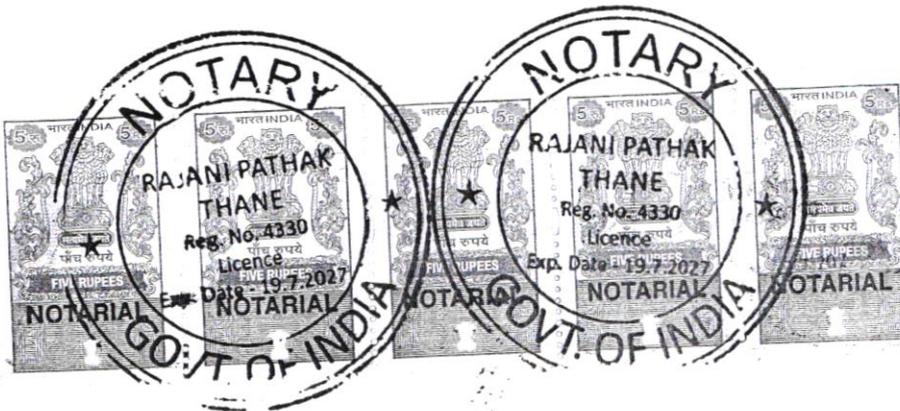
Rajani Pathak
B.Sc., LL.M.
NOTARY & ADVOCATE

Ground Floor, Medha House,
Behind Aadarsh Sanskar Kendra/Garden,
Oppo. Rationing Office, Court Naka, Thane.
Mob. No. 9930538766 / 9821138766



NOTED & REGISTERED
Sr. No. A 3301 / 2023

10 MAR 2023



Reg. No. 4330
Licence
Date: 19.7.2027

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNL
WESTERN ZONE BENCH, PUNE.

Original Application No. 14/2023

Vanshakti and Anr. Applicant

Vs.

Chief Conservator of Forests, Thane and Ors. Respondent

LIST OF DOCUMENTS

Sr. No.	Particulars	Page Nos.
1.	"Annexure - 1" copy of reply of the Respondent No. 5 alongwith documents filed therewith.	13-20
2.	"Annexure -2" copy of the report dated 29/12/2022, prepared by Talathi saza, Akloli, Taluka - Bhiwandi, District - Thane.	21

Filed on 10/03/2023

Thane



N. S. Bobade

(Advocate for the Respondent)





Namrata S. Bobade

(B.Com, L.L.M.)

ADVOCATE

81

-1-

887989839

8655488858

namartabobade@rediffmail.com

Date – 07/02/2023

To,

1. Vanashakti,

Pawar House, Nandakumar,

MD Kini Rd, Nahur East, Bhandup East,

Mumbai, Maharashtra 400042.

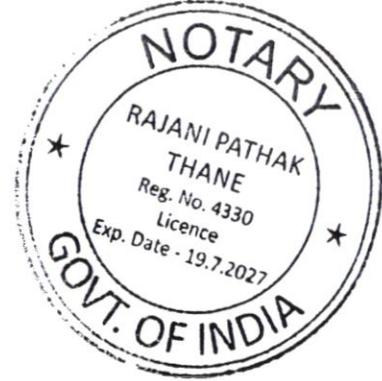
2. Mr. Stalin Dayanand

Director of Vanashakti

Pawar House, Nandakumar,

MD Kini Road, Bhandup Village East,

Mumbai - 400042.



भावक महसुल सहायक
जिल्हाधिकारी कार्यालय, ठाणे

Sir,

My client, M/s. Vajreshwari Shikshan Prasarak Mandal a Public Trust registered as per the provisions of the Maharashtra Public Trust Act, 1950, having its registered office at – Village – Vajreshwari, Taluka – Bhiwandi, District – Thane – 401204, through its Secretary Mr. Chandrakant Bango Bhoir, has placed in my hand your emails dated 25/05/2022 and 25/01/2023 with the instructions to reply the same as under –

1. At the outset, my client wishes to apprise you that the entire contents of your emails are imaginary, false to your own knowledge and are stated without making proper enquiry and/or verifying the documents and records.



002, Ground Floor, Durga Niwas CHS, Near Jain Temple, Tembhi Naka,
Thane (W), - 400601.

True copy

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2. My clients state that you No. 2 is shown in the official website of the 'Vanashakti NGO', as an employee of the said Vanashakti NGO'. My clients therefore first wish to know with what authority and power you have wrote such complaints/emails to different authority including my clients. My clients state that just been employed with said Vanashakti NGO' you are not empowered to harass persons and by taking causal approached without making any inquiries issuing defamatory emails. Hence my clients deny each and every allegation made by you in said emails and you are put to the strict proof thereof.

3. My client states from the very statement/allegations made by you in your said emails dated 25/05/2022 and 25/01/2023, respectively i.e. "*It is very unlikely that these activities have legal permission*" and "*The illegal acts are being done by the management of Vajreshwari new English High School which is destroying forest on Survey No. 106*"; are careless and casual allegations and made with only intent to harass my clients and gain publicity. Other than these allegations/statements entire contents are vague and general in nature and your put to struct proof thereof.

4. At cost of repetition my client reiterate that you have no right and authorization from the said NGO to write any such emails or make any allegations as alleged therein or raise any grievance as its entire false and misleading. My client further states that my client is not at all duty bond and should not have replied to your such cheap and fraudulent attempts of threatening and harassing my clients and misleading the authorities. However, noticing your persistent attempts of maligning the reputation of my client Trust, to resist you from continuing such acts,



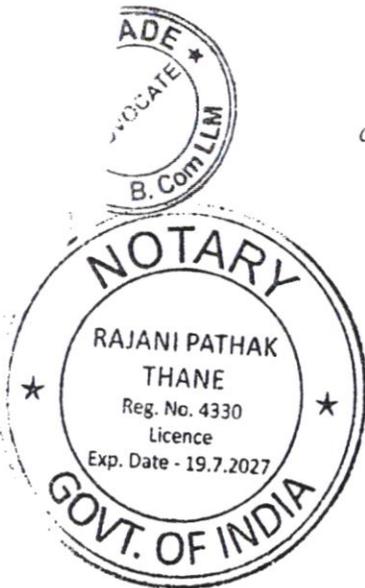
my client Trust has chosen to reply your said emails through present reply.

5. At the outset my client denies each and every allegation in your said emails and you are put to the strict proof thereof. My client has wishes to bring certain facts on record and clarify as under-

a) My client is a Public Trust duly registered under the provisions of the Maharashtra Public Trust Act, 1950, with PTR No. E - 171 (hereinafter for the sake of brevity referred to as the "**My client Trust**") having its Registered office at the address mentioned against its name. My client Trust is having charitable and educational objects.

b) My client trust states that it is running Schools and Junior colleges in three Villages of Bhiwandi i.e. one at Village – Zidke, Taluka – Bhiwadi popularly known as "Vajreshwari Shikshan Prasarak Mandal, Vajreshwari's Renuka Vidyalay and Junior College, Zildke", One at Village – Vajreshwari, Taluka Bhiwandi, popularly known as "Vajreshwari Shikshan Prasarak Mandal, Vajreshwari's New English School and Junior College and *third one is at Village – Ganeshpuri, Bhiwandi Taluka popularly known as "Vajreshwari Shikshan Prasarak Mandal, Vajreshwari's New English School"*.

c) My client states that sometime in the year 1968, the Government of Maharashtra has transferred plots bearing Survey Nos.107B and 107C, lying being and situated at Village – Ganeshpuri, Taluka – Bhiwandi, District – Thane, in favour of My client trust on ownership basis for educational purpose. *Copies of the said Village Form No. 7*



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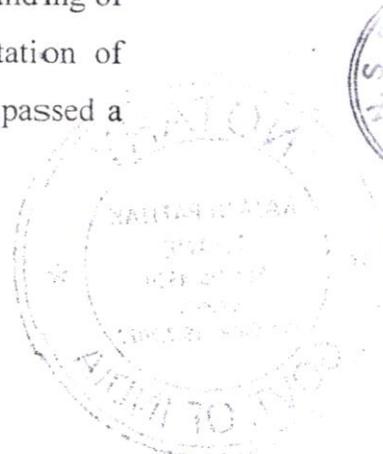
and Village Form No. 8A issued by the Talathi Saza Akaloli, Taluka - Bhiwandi, District - Thane are annexed with present reply.

d) My client states that *my client has nothing to do with Survey No. 106 nor is indulge into any forest destruction at all.* My clients states that with divine initiative of my client trust thousands of Schedule tribe children are getting the blessings of Saraswathi devi and since its establishment many schedule tribe children are educated and have achieved millstones in their life.

e) My client states that in the year 1970, My client Trust has constructed "Vajreshwari Shikshan Prasarak Mandal, Vajreshwari's New English School" at Ganeshpuri Chowk, Village - Ganeshpuri over some portion of plot bearing Survey No. 107C, lying being and situated at Village - Ganeshpuri, Taluka - Bhiwandi, District - Thane, after obtaining due permissions from the Grampanchayat. My client states that the Group Grampanchayat Ganeshpuri has given said school house No. 502.

f) Since then so many Schedule tribe children and other children from Village Ganeshpuri, Vajreshwari and other surrounding village got education therein. *Hence please note that my client is in use, occupation and possession of the said Survey No. 107C since 1968.*

g) My client states that due to efflux of time, the condition of building of the school is getting effected and is dangerous for habitation of children. Therefore, the Committee of Trustee of the Trust passed a



resolution, obtained No objection certificate/s from Group Grampanchayat Ganeshpuri and also has submitted necessary documents and made payment of requisite fees with Office of Collector, Thane. Further the said Survey Nos.107B and 107C are deforested, long back in the year 1966 vide Government Notification dated 21/07/1966, which is duly reflected in the concerned mutation entry as well as recently before starting construction over said Survey No. 107C of Ganeshpuri Chowk, the Forest department has reconfirmed said status of deforestation of Survey No. 107C vide its letter dated 24/02/2022. *Copy of said letter dated 24/02/2022 is annexed with present reply.*

- h) My client states that my client obtained all requisite permissions and no-objections from the office of Ld. Tahasildar and paid royalty and other charges for excavation of the soil from the said Survey No. 107C and also obtained permissions to cut trees from the Range Forest Office (ROF), Bhiwandi.
- i) My client states that only after obtaining all necessary permissions and making payment of all requisite fees etc. only my client has started construction of School and College building upon remaining portion of 107C of Ganeshpuri by name Vajreshwari Shikshan Prasarak Mandal's Bhagwan Nityanand Senior College and New English School, in order to accommodate existing school children and to further start a Senior College.
- j) My client further states that you have made false and misleading complaint/abovementioned email dated 25/05/2022 to different



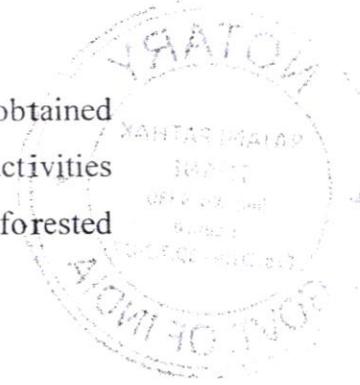
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authorities and in response thereof Forest department issued Notice and directed you as well as my client to remain present at the place of construction on 15/06/2022. However, you deliberately failed to remain present on the given date. But as decided the concerned officers from Forest Department has visited the Survey No. 107C, made panchanama and also submitted the same with the concerned office. My client states that your absence on the given day and time clearly shows your intention of harassment.



6. Lastly about your apprehension that incident alike tragedy of Malin Pune happened in 2014 may happened at Ganeshpuri, so my client wishes to clarify that my client Trust is a old trust, doing all acts and actions for the betterment of children in the nearby area has always given priority to children and their life. Even the present construction activities are going on priority basis for the sake of protection of children and to continue their education. All necessary precautions are being taken to safe guard the children.

7. My client states that my client has duly followed the law, has obtained all required permissions and are undertaking said construction activities within the Survey No. 107C which is their owned Land and deforested land.



8. Under the above facts and circumstances, you therefore called upon to withdraw you all false, misleading and baseless complaints/emails, immediately after receiving present reply and also sent copy of withdrawal letter/s/ email to my client. You are also called upon retrain yourself henceforth from making any allegations, statement against my client Trust, if you do so, then my client shall have no other alternative



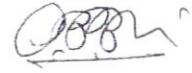
but to initiate suitable civil and criminal action against you and also defend actions initiated by you entirely at your risk as to the costs and consequences thereof.

Thanking You.

Yours Sincerely;


N. S. Bobade
(Advocate)




Mr. Chandrakant Bhoir
(Secretary of M/s. Vajreshwari
Shikshan Prasarak Mandal)



Encl. –

1. Copies of the said Village Form No. 7 and Village Form No. 8A.
2. A copy of letter dated 24/02/2022, Deputy Forest Department, Thane.

CC to,

1. The Ld. Collector,
Collector Office, Tembhi Naka, Thane,
2. Bhiwandi Nizampur City Municipal
Corporation, Bhiwandi,
ST Bus stand, Bhiwandi, Thane.
3. SRO, Bhiwandi,
Maharashtra Pollution Control Board,
Sidhivinayak Sankul, 3rd and 4th Floor,
Station Road, Kalyan (West) – 421301.
4. Deputy Forest Department, Thane.
Marathon Circle, L.B.S. Road, Naupada,
Thane (W) – 400602.
5. Maharashtra Forest Department,
Mantralaya Mumbai – 32.
6. Maharashtra Pollution Control Board
Kalpataru Point, 3rd and 4th floor,
Opp. PVR Cinema, Sion Circle,
Mumbai-400 022.

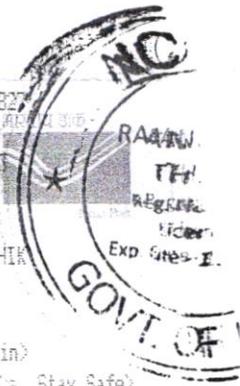


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 To:MAHARASHTRA P.SION
 PIN:400022, Sion SD
 From:SECRETARY,VAJRESHWARI SHIK
 Wt:45gms
 Amt:17.70(Cash)Tax:2.70
 <Track on www.indiapost.gov.in>
 <Dial 18002666868> <Wear Masks, Stay Safe>



EH935685827IN IVR:6977935685827
 SP VAJRESHWARI S.O <401204>
 Counter No:1,08/02/2023,12:53
 To:BHIWANDI NIZA,MUNICIPAL
 PIN:421302, Dandekarwadi S O
 From:SECRETARY,VAJRESHWARI SHIK
 Wt:45gms
 Amt:17.70(Cash)Tax:2.70
 <Track on www.indiapost.gov.in>
 <Dial 18002666868> <Wear Masks, Stay Safe>



EH935685861IN IVR:6977935685861
 SP VAJRESHWARI S.O <401204>
 Counter No:1,08/02/2023,12:53
 To:MR STALIN DAY,DIRECTOR OF VANA
 PIN:400042, Bhandup East SD
 From:SECRETARY,VAJRESHWARI SHIK
 Wt:45gms
 Amt:17.70(Cash)Tax:2.70
 <Track on www.indiapost.gov.in>
 <Dial 18002666868> <Wear Masks, Stay Safe>



EH935685813IN IVR:6977935685813
 SP VAJRESHWARI S.O <401204>
 Counter No:1,08/02/2023,12:53
 To:MAHARASHTRA F.MUNICIPAL
 PIN:400032, Mantralaya SD Mumbai
 From:SECRETARY,VAJRESHWARI SHIK
 Wt:45gms
 Amt:17.70(Cash)Tax:2.70
 <Track on www.indiapost.gov.in>
 <Dial 18002666868> <Wear Masks, Stay Safe>



EH935685858IN IVR:6977935685858
 SP VAJRESHWARI S.O <401204>
 Counter No:1,08/02/2023,12:53
 To:SRD BHIWANDI,SIDDHIVINAYAK SA
 PIN:421301, Kalyan D.C. S.O
 From:SECRETARY,VAJRESHWARI SHIK
 Wt:45gms
 Amt:17.70(Cash)Tax:2.70
 <Track on www.indiapost.gov.in>
 <Dial 18002666868> <Wear Masks, Stay Safe>



EH935685897IN IVR:6977935685897
 SP VAJRESHWARI S.O <401204>
 Counter No:1,08/02/2023,12:53
 To:VAJRESHWARI SHIK HOUSE
 PIN:400042, Bhandup East SD
 From:SECRETARY,VAJRESHWARI SHIK
 Wt:45gms
 Amt:17.70(Cash)Tax:2.70
 <Track on www.indiapost.gov.in>
 <Dial 18002666868> <Wear Masks, Stay Safe>



EH935685835IN IVR:6977935685835
 SP VAJRESHWARI S.O <401204>
 Counter No:1,08/02/2023,12:53
 To:DEPUTY FOREST,THANE
 PIN:400602, Maupada S.O (Thane)
 From:SECRETARY,VAJRESHWARI SHIK
 Wt:45gms
 Amt:17.70(Cash)Tax:2.70
 <Track on www.indiapost.gov.in>
 <Dial 18002666868> <Wear Masks, Stay Safe>



" Annexure - 2 "

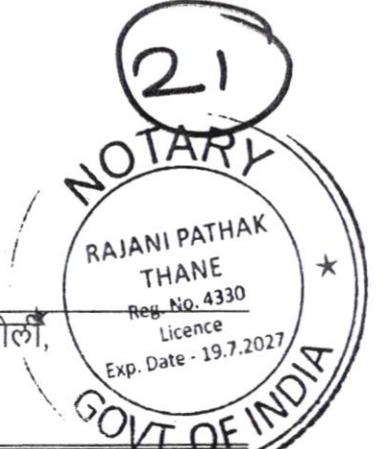


सत्यमेव जयते

महाराष्ट्र शासन

तलाठी साझा अकलोली यांचे कार्यालय

पत्रव्यवहाराचा पत्ता :- ग्रामपंचायत कार्यालयाच्या बाजूला, अकलोली,
ता. भिवंडी, जि. ठाणे - ४२१३०२
भ्रमणध्वनी क्र. ९२८४५३५४६५



क्र. जा. क्र /बानि/१५५/२३२/२२
/२०२२

दिनांक: २९/१२/२२

प्रति,
मा. तहसिलदार सो. भिवंडी,
ता. भिवंडी, जि. ठाणे

विषय - मौजे अकलोली येथील नमुद केलेल्या जागेची स्थळ पाहणी करून जिओटग फोटोसह
अहवाल सादर करणेबाबत
वज्रेश्वरी शिक्षण प्रसारक मंडळ वज्रेश्वरी जमिन मिळकत.

संदर्भ - आपले कडील पत्र क्र. महसुल/क.१/टे.१०/जमिनबाब/कावि३८११/२०२२
दि. २७/१२/२०२२

महोदय,

उपरोक्त विषयान्वये अहवाल सादर करणेत येते की, तलाठी साझा- अकलोली हद्दीतील
मौजे- गणेशपुरी या गावामध्ये स.न १०७/ब , १०७/क एकूण क्षेत्र २२६००-०० चौ .मी. या
मिळकतीचा jiotag फोटो जिपीयस कॅमेरात काढला आहे. जागेची स्थळ पाहणी केली
असता , सदर जागेवर R.C.C बांधकाम आढळून आले. सदर जागेची स्थळ पाहणी
केली असता , खालील प्रमाणे सद्यास्थिती आढळून आली.

अ.क्र	स.न. / हि .नं.	क्षेत्र	सद्यास्थिती	बांधकाम केलेले क्षेत्र
१	१०७/ब व १०७/क	०.४४.०० हे.आर.चौ.मी व १८२.००.०० आर.चौ.मी.	R.C.C बांधकाम	१००० चौ.फूट

तरी सादर स्थळपाहणी अहवाल पुढील योग्य त्या कार्यवाहीसाठी सविनय सादर.

महसूल सहायक
तहसिलदार कार्यालय भिवंडी

[Signature]

[Signature]

True copy

श्री सागर एच. खुताडे
तलाठी साझा अकलोली
ता. भिवंडी, जि. ठाणे